

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
(ALLAHABAD BENCH) ALLAHABAD.

C. A. NO.
T.A. NO. 430

OF 1930

Date of decision---

..... Bachan Lal Petitioner

..... Advocate for the petitioner

Versus

..... H. Q. & others Respondent

..... Advocate for the Respondents

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CORAM :-

The Hon'ble Mr. Justice U.C. Srivastava, V.C.

The Hon'ble Mr. K. Obayya, A.M.

1. Whether Reporters of local papers may be allowed to see the judgment?
2. To be referred to the Reporter or not?
3. Whether their Lordships wish to see the fair copy of the judgment?
4. Whether to be circulated to all other Benches?


Signature

NAQVI/

(1)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

...

Registration O.A. No. 430 of 1990

Bachan Lal , Applicant.

Versus

Union of India
and others Respondents.-

Hon. Mr. Justice U.C. Srivastava, V.C.
Hon'ble Mr. K. Obayya, Member (A)

(By Hon. Mr. Justice U.C. Srivastava, V.C.)

The grievance of the applicant is that he was not trade tested and he has not been promoted, that is why, he has approached the Tribunal praying that a mandamus be issued directing the respondents to pay the applicant's salary not below the pay of juniors who have been promoted for the post of Mason ignoring the applicant's claim, and that the revised pay scale may also be given to him.

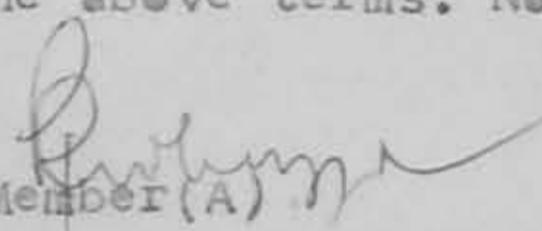
2. The applicant who joined in the Northern Railways as Khalasi in the year 1975, was sent for trade test as Mason in the year 1988. The result of which, according to him, has not been declared.

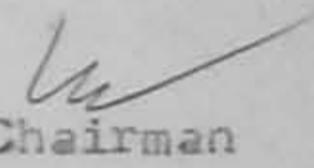
3. According to the respondents Shri Jagannath and Shiv Ram have been working as Khalasi attached to the Masons and being senior most persons they were trade tested as Mason and after passing the Trade test promoted as Mason Grade-III in the scale of Rs. 950-1500, and it has been also contended by the respondents that Shri Jagannath has been promoted as Mason after being found ~~not~~ suitable in the trade

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test. The respondents have further stated that no junior persons to the applicant in the seniority of Civil Group, to ~~which~~ which the applicant belongs, has been promoted in grade of Rs. 950-1500 and the applicant has failed to give the name of his junior persons who has been promoted to Civil Group to which the applicant belongs.

4. Accordingly, the respondents are directed to give an opportunity to the applicant to appear in the trade test and in case, he succeeds in the same, he may be given promotion like other persons w.e.f. due date. The application is disposed of with the above terms. No order as to the costs.


Member (A)


Vice-Chairman

Dated: 2.11.1992.

(n.u.)